

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No. 159 of 2013 in
DFR No. 825 of 2013**

Dated : 24th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tamil Nadu Spinning Mills Association ...Appellant(s)

Versus

**Tamil Nadu Electricity Regulatory Commission
& Anr. ...Respondent(s)**

Counsel for the Appellant(s): Mr. S.P. Parthasarathy

Counsel for the Respondent(s): Mr. S. Vallinayagam for R-2

ORDER

We have heard the Learned Counsel for the Applicant/Appellant.

Since the Appellant participated in the proceedings before the State Commission, we feel that this application to grant leave for Appeal is unnecessary. With this observation, IA No. 159 of 2013 in DFR No. 825 of 2013 is disposed of.

Registry is directed to number the Appeal and post for admission today i.e. **24.05.2013 at 2.30 p.m.**

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**